

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos.3665-3666/2024

(Arising out of impugned final judgment and order dated 11-01-2024 in CRLQP No. 37/2024 and 11-01-2024 in CRLMP No. 79/2024 passed by the High Court of Judicature at Madras)

JUST RIGHTS FOR CHILDREN ALLIANCE & ANR.

Petitioner(s)

VERSUS

S. HARISH & ORS.

Respondent(s)

(WITH IA No.57418/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.57420/2024-EXEMPTION FROM FILING O.T. and IA No 93030 of 2024 - APPLICATION FOR IMPLEADMENT/INTERVENTION)

Date : 19-04-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. H.S. Phoolka, Sr. Adv.
Mr. Jagjit Singh Chhabra, Adv.
Mr. Bhuwan Ribhu, Adv.
Ms. Rachna Tyagi,, Adv.
Mr. Saksham Maheshwari, AOR
Ms. Shashi, Adv.
Ms. Taruna Panwar, Adv.
Ms. Tanvi Chaudhry, Adv.

For Respondent(s)
(R-1)

Mr. Prashant S. Kenjale, Adv.
Mr. Amol Nirmalkumar Suryawanshi, Adv.
Ms. Srishty Pandey, Adv.
Mr. Ashutosh Chaturvedi, Adv.
M/S. Juristrust Law Offices, AOR

(NCPCR)

Ms. Swarupama Chaturvedi, Sr. Adv.
Mr. Abhaid Parikh, AOR
Ms. Katyayani Anand, Adv.
Ms. Saumya Kapoor, Adv.
Mr. Aayush Shivam, Adv.

(State)

Mr. D. Kumanan, AOR
Mr. Sheikh F. Kalia, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Ms Swarupama Chaturvedi, senior counsel, intervenes on behalf of the National Commission for Protection of Child Rights (NCPCR).
- 2 Application for intervention is allowed.
- 3 Leave granted.
- 4 We have heard Mr H S Phoolka, senior counsel appearing on behalf of the appellants, Mr Prashant S Kenjale, counsel appearing on behalf of the first respondent, Mr D Kumanan, counsel appearing on behalf of the State and Ms Swarupama Chaturvedi, senior counsel appearing on behalf of NCPCR.
- 5 Arguments concluded.
- 6 Judgment reserved.
- 7 Besides the counter affidavit filed by the first respondent, counsel appearing on behalf of the appellants and the first respondent have filed written submissions. Counsel appearing on behalf of the State and NCPCR are permitted to file their written submissions by 5 pm of 20 April 2024 which shall be emailed to cmvc.dyc@gmail.com.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**